

ITEM NO.32

COURT NO.14

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 31523/2017

(Arising out of impugned final judgment and order dated 04-03-2016 in WC No. 64718/2008 passed by the High Court Of Judicature At Allahabad)

NEW OKHLA INDUSTRIAL DEVELOPMENT AUTHORITY & ANR. Petitioner(s)

VERSUS

VEER SINGH & ORS.

Respondent(s)

(FOR ADMISSION and I.R.)

IA No. 108340/2017 - CONDONATION OF DELAY IN FILING

IA No. 108344/2017 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 30627/2018 - EXEMPTION FROM FILING O.T.

IA No. 108342/2017 - EXEMPTION FROM FILING O.T.

IA No. 30625/2018 - INTERVENTION/IMPLEADMENT)

Date : 06-08-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MS. JUSTICE BELA M. TRIVEDI

HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA

For Petitioner(s) Mr. Rachit Mittal, AOR
Mr. Parish Mishra, Adv.
Mr. Kanishk Raj, Adv.
Mr. Adarsh Srivastava, Adv.
Ms. Kriti Jain, Adv.

For Respondent(s) Mr. Vishwajit Singh, Sr. Adv.
Ms. Veera Kaul Singh, AOR
Ms. Ridhima Singh, Adv.
Mr. Pankaj Singh, Adv.
Ms. Vibha Bhat, Adv.
Mr. Suryansh Singh, Adv.

Mr. S.R.Singh, Sr. Adv.
Mr. Sushant Kumar Yadav, Adv.
Mr. Ajay Yadav, Adv.
Mr. Prateek Yadav, Adv.
Mr. Gaurav Lomes, Adv.
Mr. Prithvi Yadav, Adv.
Mr. Anurag Singh, Adv.
Mr. Dhroov Kumar Singh, Adv.
Mr. Mitr Rao, Adv.
Ms. Swapnil Singh, Adv.

Mr. Ankur Yadav, AOR

Mr. Ritesh Agrawal, AOR

UPON hearing the counsel the Court made the following
O R D E R

1. Delay condoned.
2. Heard the learned counsel for the parties.
3. Leave granted.
4. List the matter for hearing during 1st week of January, 2025.
5. Let this application (IA No. 30625/2018) seeking impleadment/intervention be also listed with the main matter.

(NISHA KHULBEY)
SENIOR PERSONAL ASSISTANT

(MAMTA RAWAT)
COURT MASTER (NSH)